

High Court of Jammu and Kashmir at Srinagar

ORDER

No:- 750

Dated:- 12/09/2018

In terms of Rule 15(1) of SRO 53 dated 01.03.2007, sanction is hereby accorded to the grant of one month's leave salary, in favour of the following Judicial Officers:-

| Sr.No | Name of the officer S/Shri |
|-------|--|
| 1. | Mohammad Ashraf Malik, President District Divisional Consumer Protection Forum, Srinagar; |
| 2. | Jawad Ahmad, Principal Secretary to the Hon'ble Chief Justice; |
| 3. | Ms. Rafia Hassan Khaki, Munsiff (JMJC), Dooru. |

(Sanjay Dhar)
Registrar General

12/9/18

No:- 36263-67/2018

Dated:- 12/09/2018

Copy to the:-

1. Shri/Ms. _____
2. Chief Accounts Officer, High Court of J&K, Srinagar.
..... for information and n/a.
3. CPC e-Courts, High of J&K for uploading on the High Court website.

Registrar General

12/9/18